

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/MP/2017

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

And

Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.3.2010.

Date of hearing : 2.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Chhattisgarh Energy Limited (GCEL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Parties present : Shri Matrugupta Mishra, Advocate, GCEL
Shri Hemant Singh, Advocate, GCEL
Ms. Shikha Ohri, Advocate, GCEL
Shri Piyush Singh, Advocate, GCEL
Shri Ajaya Kumar Nathani, GCEL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking relinquishment of 386 MW LTA in Western Region and deferment of operationalization of 430 MW LTA in Northern Region, without any liability.

2. The Commission directed to issue notice to the respondents on the petition.

3. Accordingly, the petitioner is directed to serve copy of the petition on the respondents immediately if already not served. The respondents are directed to file

their replies by 31.5.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 16.6.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing after the decision in Petition No. 92/MP/2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**